## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 48/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: M/s. MSM Discovery Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No. NAME		DESIGNATION	SIGNATURE
り	Tapan Deshpande	Advocate	Julpande.
2)	Priya Patwa	Advocate	Jaires

## <u>Order</u> T<u>CSP 48/2017/230-232/NCLT/MB/MAH/2016</u>

On the submissions made by the Petitioner Counsel that Regional Director has not filed his report despite notice has been issued vide Order dated 1.7.2016 by the Hon'ble Bombay High Court, the Regional Director is hereby directed to file his report within 15 days hereof.

List this matter for final hearing on 12.4.2017.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)